
(2025) 11 OHC CK 0065

Orissa HC

Case No: CRLMC No.4587 Of 2025

Ajit Sahoo @ Ajaya
Sahoo @ Godhi

APPELLANT

Vs

State Of Odisha

RESPONDENT

Date of Decision: Nov. 7, 2025

Hon'ble Judges: Aditya Kumar Mohapatra, J

Bench: Single Bench

Final Decision: Disposed Of

Judgement

Aditya Kumar, J

1. This matter is taken up through Hybrid mode.
2. Heard learned counsel for the Petitioner and learned counsel for the State. Perused the records.
3. The present application has been filed by the Petitioner with a prayer to quash the entire criminal proceeding arising out of Binjharpur P.S. Case No.456 of 2025, corresponding to C.T. Case No.2305 of 2025, pending before the Court of learned S.D.J.M., Jajpur.
4. Learned counsel for the Petitioner at this juncture contended that he does not want to press this application with liberty to raise the point at the time of framing of charge by filing a discharge petition. He further submitted that the Petitioner be permitted to surrender before the Court below and move an application for bail.
5. Considering the submissions made by the parties, the application is disposed of as not pressed with liberty as prayed for.
6. However, on the submission of the leaned counsels without expressing any opinion on the merits of the matter, the Petitioner is given liberty to surrender before the learned S.D.J.M., Jajpur, in the aforesaid case in the first hour within 21 working days hence and move for bail. On such event, the learned Magistrate shall consider his application for bail in the first hour strictly on the basis of the materials on record. In case of rejection of the bail application, the Petitioner may move for bail before the higher forum in the second hour. On such event, the higher forum shall consider and dispose of the bail application of the Petitioner on the same day strictly on the basis of the materials on record by maintaining the principles of parity, if applicable. Case Diary be made available to the concerned courts. Records be transmitted to the higher forum at the cost of the Petitioner, if applied for.

Urgent certified copy of this order be granted as per rules.